IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

IB-468/ND/2018

In the matter of

Vrinda Power (P) Ltd.

Vs.

VSR Infratech. (P) Ltd

..PETITIONER

... RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Ashwani Kr Singh, Advocate

Mr. K. Anandh, Advocate Ms. Shruti Iyer, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner as well as the Corporate Debtor are present. It is represented by the Ld. Counsel for the Corporate Debtor that the Corporate Debtor would like to bring additional facts prior to the issuance of Section 8 notice before this Tribunal.

Taking into consideration the said representation and in view of no objection on the part of the petitioner, let the affidavit be brought on record along with the documents which the Corporate Debtor proposes to file with an advance copy of the affidavit to be made available to the Ld. Counsel for the petitioner. Reply shall also be filed by the petitioner to the above affidavit, if any.

Affidavit shall be filed within a period of 5 days and reply affidavit if needed will also be filed by the petitioner within 5 days the reatle?

List on 22.2.2018.

P

(R. VÁRADHARAJAN)/ MEMBER (JUDICIAL)

Surjit 31.1.2018